

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CA (CAA) 275 (ND)/ 2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

**NAME OF THE COMPANY : M/s Saruchi Buildcon Pvt. Ltd. and Abelina Buildcon Pvt. Ltd. & Ors.**


**SECTION OF THE COMPANIES ACT: 230-232**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Manoj Kumar Garg & Mr. Achint Gupta, Advocates		
	For the Respondent:	Mr. Ayush Beotra, Advocate for OL		

**ORDER**

Publication had been duly effected for 30<sup>th</sup> October, 2017 in the daily Newspapers. Pursuant to the same none was present before us on the date fixed i.e. 30<sup>th</sup> October, 2017 nor is any one present today. Affidavit has also been filed that no objection has been received by the applicants or by the counsel. The objection of the OL is that the Income tax assessment for the FY 2016-2017 is pending. The Income Tax Department has also been served with the notice, but no objection has been received from them.

To come up for orders.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**